

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 247 of 2009

19.08.2013

List this matter on 2.09.13 as suggested by the learned counsel for the parties.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 374 of 2010

19.08.2013

Heard Ms. Riha, the learned counsel for the petitioner who submits that, Mr. HR Nath, the leading counsel is out of station due to ailment of his son, so the matter may be posted after 1(one) week.

Mr. S Dey, the learned counsel for the District Council is present.

List this matter on 26.08.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 90 of 2011

19.08.2013

Heard Mr. VGK Kynta, the learned senior counsel who informed the Court that, exchange of pleading is completed.

List this matter for Hearing on 3.09.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 99 of 2011

19.08.2013

Heard Mr. SP Mahanta, the learned counsel for the respondent as well as Ms. K Chisa, the learned counsel for the petitioner.

List this matter for Hearing on 3.09.13 as a fixed item as suggested by the learned counsel for the respondent.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 224 of 2011

19.08.2013

List this matter on 9.09.13 as suggested by the learned counsel for the parties.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(Cr1.)(SH) No. 8 of 2012

19.08.2013

None is present.

List this matter on 16.09.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
El. Petn. (SH) No. 2 of 2013

19.08.2013

Heard Mr. AK Das, the learned counsel for the petitioner.

Also heard Mr. HS Thangkhiew, the learned senior counsel as well as Mr. CH Mawlong, the learned counsel for respondents.

The learned counsel prayed that, before proceeding further, Misc. Case (SH) No. 241 of 2013 may be taken up for Hearing.

Prayer is allowed.

It has been placed on record that, notice has been served upon all the respondents.

As per office note, it also appears that notice has been served upon the respondents No. 3 & 5. However, respondent No. 3 remained absent till date without any steps. Therefore, it is considered that service has been completed for all the respondents.

List this matter on 23.08.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
El. Petn. (SH) No. 1 of 2013

19.08.2013

Heard Mr. K Paul, the learned counsel for the petitioner.

Also heard Mr. GS Massar, the learned senior counsel assisted by Mr. JM Thangkhiew, the learned counsel who submits that he has got some ailments, so preliminary objection which was filed earlier may be posted for hearing after 2(two) weeks to which the learned counsel for the petitioner has no objection.

Mr. HS Thangkhiew, the learned senior counsel submits that, due to some unavoidable circumstances he could not file the written statement till date and he has assured this Court that before the next date fixed, he will definitely file the written statement.

List this matter on 2.09.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Cont. Case (SH) No. 11 of 2013

19.08.2013

Heard Mr. P Nongbri, the learned counsel for the respondent who submits that, he has filed the affidavit.

On the other hand, Mr. S Thapa, the learned counsel for the petitioner desires to file the rejoinder.

Prayer is allowed.

List this matter on 2.09.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn. (SH) No. 42 of 2013

19.08.2013

Heard Mr. P Nongbri, the learned counsel for the petitioner as well as Mr. B. Laitmon, the learned counsel for the respondents No. 2 & 3 who submits that, he is yet to receive a copy of the petition.

The learned counsel for the petitioner is directed to furnish a copy of the petition to the learned counsel for respondents No. 2 & 3 in the course of the day.

The learned counsel for respondents No. 2 & 3 is also directed to file his power within 2(two) days.

Mr. S Sen Gupta, the learned counsel for state is directed to file the counter affidavit within 2(two) days.

List this matter on 2.09.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn. (SH) No. 43 of 2013

19.08.2013

Heard Mr. P Nongbri, the learned counsel for the petitioner as well as Mr. B. Laitmon, the learned counsel for the respondents No. 2 & 3 who submits that, he is yet to receive a copy of the petition.

The learned counsel for the petitioner is directed to furnish a copy of the petition to the learned counsel for respondents No. 2 & 3 in the course of the day.

The learned counsel for respondents No. 2 & 3 is also directed to file his power within 2(two) days.

Mr. S Sen Gupta, the learned counsel for state is directed to file the counter affidavit within 2(two) days.

List this matter on 2.09.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn. (SH) No. 44 of 2013

19.08.2013

Heard Mr. P Nongbri, the learned counsel for the petitioner as well as Mr. B. Laitmon, the learned counsel for the respondents No. 2 & 3 who submits that, he is yet to receive a copy of the petition.

The learned counsel for the petitioner is directed to furnish a copy of the petition to the learned counsel for respondents No. 2 & 3 in the course of the day.

The learned counsel for respondents No. 2 & 3 is also directed to file his power within 2(two) days.

Mr. S Sen Gupta, the learned counsel for state is directed to file the counter affidavit within 2(two) days.

List this matter on 2.09.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB(SH) No. 110 of 2013

19.08.2013

Heard Mr. N Islam, the learned counsel for the petitioner.

Issue notice.

Call for CD.

Bail application will be considered after perusal of CD.

In the meantime, in the event of arrest, the petitioner/accused to be released with a sum of Rs. 20,000/- with one surety of the like amount on the following condition.

- i) The petitioner/accused shall not interfere with the investigation or tamper any evidence.

List this matter on 9.09.13 as prayed for by Mrs. S Bhattacharjee, the learned Addl. PP.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn. (SH) No. 55 of 2013

19.08.2013

Heard Mrs. Agnes Kharshiing in person.

Issue notice to the respondents to show cause as to why this instant petition should not be allowed or any order or orders should not be passed as this Court deemed fit and proper.

Notice is made returnable within 2(two) weeks.

In the meantime, Registry is directed to call for the Lower Court case record pertaining to GR Case No. 145 (S) 2012.

Since Mr. S Sen Gupta, the learned Addl. PP for respondent No. 1 is present and accepted notice, no formal notice is called for. However, the petitioner is directed to serve notice upon the other respondents within 3(three) days.

List this matter on 2.09.13.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Review Petn. (SH) No. 10 of 2013**

19.08.2013

List this matter before the Hon'ble (Acting) Chief Justice.

JUDGE

V. Lyndem.